

SHRI JYOTIRMOY BOSU: Let it be examined by the Committee and let them see how relevant it is (*Interruptions*).

SHRI SHYAMNANDAN MISHRA: Here is a concrete case before the Chair. The hon. Member wanted to refer to a document. He said that it had relevance; it was a relevant document. So, you will have to give a ruling on it.

MR. SPEAKER: I will have to examine it.

SHRI SHYAMNANDAN MISHRA: He had sent notice. It is a very important document.

MR. SPEAKER: I will have to see. The enclosure was not sent.

SHRI JYOTIRMOY BOSU: I am sorry. The enclosure was sent at 12 O' clock. The notice was given at 10. The enclosure was given at 12 O' clock. You had the lunch-break. (*Interruptions*).

MR. SPEAKER: Order, order. Will you please sit down?

12.44 hrs.

MESSAGES FROM RAJYA SABHA

SECRETARY: Sir, I have to report the following messages received from the Secretary of Rajya Sabha:—

(i) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (Railways) No. 4 Bill, 1972, which was passed by the Lok Sabha at its sitting held on the 22nd November, 1972, and transmitted to the Rajya Sabha for its recommendations and to

state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill".

(ii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (Railways) No. 5 Bill, 1972, which was passed by the Lok Sabha at its sitting held on the 23rd November, 1972, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

(iii) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Cinematograph (Amendment) Bill, 1972, which has been passed by the Rajya Sabha at its sitting held on the 27th November, 1972."

(iv) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Apprentices (Amendment) Bill, 1972, which has been passed by the Rajya Sabha at its sitting held on the 27th November, 1972."

(v) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Diplomatic and Consular Officers (Oaths and Fees) (Extension to Jammu and Kashmir) Bill, 1972, which has been passed by the Rajya Sabha at its sitting held on the 28th November, 1972."

(vi) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Authorised Translations (Central Laws) Bill, 1972, which has been passed by the Rajya Sabha at its sitting held on the 27th November, 1972."